

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1070
ANSWERED ON:04.03.2013
INOPERATIVE EPF ACCOUNT
Das Shri Khagen

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of inoperative accounts with Employees Provident Fund Organisation (EPFO), State-wise;
- (b) whether all the said accounts have a definite claimant;
- (c) if so, the steps taken by the Government to disburse the said amounts to the rightful claimants; and
- (d) the total number of accounts that have been settled during the last three years and the current year, State-wise and year-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) Data relating to Member-wise account of inoperative account is not maintained centrally in EPFO. State-wise details of amount classified as 'Inoperative Account' is annexed.
- (b) & (c) Yes Madam. In order to ensure the payment to the rightful claimant, following precautions are taken:
 - (i) The pending backlog of updation/transfer of accounts has been taken on priority in last two financial years which re-allocates the amount from inoperative account to updated operative account.
 - (ii) The attestation of claim forms by the authorized signatory is made mandatory where the establishment is in operation.
 - (iii) To identify the member in those cases where employer is not available, the attestation by the Bank authorities is insisted alongwith at least one of the documents as required under KYC (Know Your Customer) of the bank.
- (d) Data containing number of accounts that have been settled out of inoperative accounts is not maintained separately.